

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RSJ DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RSJ DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/11/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101DL2005PTC142889
5.	Address of the registered office and principal office (if any) of corporate debtor	5 E-BLOCK LOCAL SHOPPING CENTRE MASJID MOTH GREATER KAILASH II NEW DELHI 110048
6.	Insolvency commencement date in respect of corporate debtor	06.10.2021 (Date of receipt of Order dated 01.10.2021 by IRP)
7.	Estimated date of closure of insolvency resolution process	03.04.2021 (180 days from 06.10.2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NARESH KUMAR MUNJAL IBBI/IPA-001/IP-P00362/2017-18/10620
9.	Address and e-mail of the interim resolution professional, as registered with the Board	125, 2 nd Floor, Kailash Hills, New Delhi 110065 nkmunjalcacs@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	125, 2 nd Floor, Kailash Hills, New Delhi 110065
11.	Last date for submission of claims	20/10/2021 (T+14 Regulations 6(2)(c) and 12(1))
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://ibbi.gov.in/downloadform.html Physical Address: As at no 10 above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the RSJ DEVELOPERS PRIVATE LIMITED vide its order dated 01.10.2021 received by interim resolution professional on 06.10.2021.

The creditors of RSJ DEVELOPERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 20/10/2021 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Naresh Kumar Munjal

Date and Place : 07.10.2021 and New Delhi

